

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 102

New IA/2764/ND/2023 in IB/919/ND/2020

IN THE MATTER OF:

Aman Chhabra	...	Applicant
Versus		
Mascot Soho Homes Pvt Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 19.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Radhika Rai, Adv.
For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Resolution Professional to enable this Adjudicating Authority to take Form 'H' on record. Let Resolution Professional explain the rationale behind categorising various creditors under different head. Post this matter on 31.05.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)